

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. IA 3233(MB)2024
IN
C.P. (IB)/860(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Nimbus Packaging LLP
Vs
Supermax Personal Care Private Limited

Section 9, 22(3)a of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Rohit Gupta i/b Adv. Ajinkya Kurdukar for the Applicant present through physical mode.

IA-3233/2024

2. This is an Application filed u/s 22(3)a by the Applicant seeking confirmation the appointment of Interim Resolution Professional (IRP) as Resolution Professional.
3. Ld. Counsel for the Applicant submits that in its 6th meeting of CoC have confirmed the appointment of IRP as Resolution Professional.
4. In view of aforesaid, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)